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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

CCP 169/93 in DA-1823/87

Date of decision: 17.8.93

Hamender Mishra

. Petitioner.

Versus

Shri H.R. Basudeon, Secretary, Ministry of Energy, Department of Power, New Delhi & Anr.

. Respondents.

DORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

Shri Ashish Kalia, Counsel.

For the Respondents.

Shri P.P. Khurana with Shri N.D. Kalra, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This Contempt of Courts case is identical with Contempt of Courts petition No.190/93 which we have disposed of on 22.7.1993. Both these cases arise out of a common judgement rendered in 0.A. No. 1823/87 and 0.A. No.444/88 by the Principal Bench of the Tribunal on 2.8.1991. We have held in CCP No.190/93 that no case for contempt of courts action is made out. Position is identical in this case. Following the said judgement, these proceedings are dropped.

(S.R. ADIZE)
MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

'SRD'